

National Company Law Tribunal

Allahabad Bench

CP NO. 38/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE COMPANY: I - Cosiam Technologies Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 59 of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Shambhu Chopra		Petitioner	Chopra.
<u>2.</u>	Manoj Kr. Dhuriya		Resp. No 3	Manoj

CP NO.38/ALD/2017

Sh. Shambhu Chopra, Advocate for the petitioner. Sh. Manoj Dhuriya, proxy for Sh. Sayed Fahim, Advocate for the respondent no.3. Today, there is no representation from the respondent no.1.

The counsel representing the respondent no.3 seeks time for adjournment stating that the respondent no.3 is passed away. In view of this, the petitioner is directed to move necessary application for bringing LRs.

Meanwhile, the attention of the remaining respondents is drawn to a previous order dated 24.10.2017 read with order dated 23.11.2017 of this Court by directing to provide necessary inspection as per rule to the petitioner and also to provide a copy thereof as per its existing practise, in case there is some reservation or objection to the respondent company for allowing inspection or furnishing a copy of particular record, it shall be brought to notice of this Court and the Court would pass appropriate direction. It is unfortunate that our such order is reportedly not complied with. Therefore, the Court may take a serious view. The respondents are further advised to comply with the direction issued by this Court in its true purport, failing which the Court may pass a consequential order.

The matter to be listed on 18th January, 2018.

Dated:19.12.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)

H.P. Chaturvedi,
Member (Judicial)